

Mr. Nixon not to poke his beaky nose into the affairs of the Asian countries.

**SHRI DINESH SINGH :** The entire question is based on the fact that Mr. Nixon has said something about non-aligned countries. As I said, in the transcript I have received, there is no mention of anything of this kind nor has the U. S. Government written to us. I do not know what other channel of communication the hon. member expects us to maintain. Therefore, I cannot make any comment about anything which has not been said.

**SHRI B. K. DASCHOWDHURY (Cooch-Bihar) :** The minister's statement seems to be a very tricky game. He has evaded the whole issue. He says :

"Its attention has been drawn to a press report which makes this allegation as from some aides to the President".

I do not understand what the hon. Minister means by this. There must be some clarification whether the statement made by the aides is to be regarded as a statement made by the President himself. While we dislike having to make any adverse comment or observation in regard to Heads of Foreign States or the foreign policy of other countries, we find it is a great pity that the President of America made such a remark against non-aligned countries that they are having double standards. I am not saying anything about the fighting between North and South Vietnam. The Minister has said that the policy of the Government on this matter is well known. But it has got another aspect. In the recent past, the international relations amongst the member nations of the U.N. have become very formidable and fair. The cornerstone of international relations is embodied in article 2(4) of the U.N. Charter, which says :

"All members shall refrain in their international relations refrain from the threat or use of force against the territorial integrity or political independence of any State or in any other manner inconsistent with the purposes of the United Nations."

I want to ask whether this particular statement made either by the President himself or by some of his aides is consistent with the purpose of the UN. I want to

know whether the Government of India will seek a clarification from the President himself whether he disowns the statement made by some of his aides or whether he takes full responsibility for it.

**SHRI DINESH SINGH :** The newspaper story to which reference has been made by my hon. friends says "Nixon disappointed with non-alignment". On the basis of this, they have submitted this calling attention which you were pleased to admit. The facts are entirely contradictory. President Nixon has not made any statement. Even in the paper, the statement is not attributed to the President of U. S., but to his aides. We understand that even the aides have not made any statement. Hon. members have put forward a question on the basis of a story which has no basis at all in fact. What answer can I give ?

**MR. SPEAKER :** Papers to be laid.

**SHRI M. L. SONDHI (New Delhi) :** You are allowing him to get away with it ? What are the Chinese and Americans doing in Warsaw ? They are discussing your border and you do not have the guts . . .

**MR. SPEAKER :** Order, order. Papers to be laid.

12.19 hrs.

#### PAPERS LAID ON THE TABLE

**Report of Advisory Committee on the Press Council**

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGAN-NATH PAHADIA) :** On behalf of Shri I. K. Gujral,

I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Advisory Committee on the Press Council. [Placed in Library See No. LT-258/69]

**Notification under Drugs and Cosmetics Act**

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING URBAN DEVELOPMENT (SHRI B. S. MURTHY) :** I beg to lay on the Table a

[Shri B. S. Murthy]

copy of the Drugs and Cosmetics (Amendment) Rules, 1969, published in Notification No. S. O. 594 in Gazette of India dated the 15th February, 1969, under sub-section (3) of section 33 of the Drugs and Cosmetics Act, 1940. [Placed in Library See No. LT-260/69]

**Notifications under Customs Act with an explanatory memorandum**

**SHRI JAGANNATH PAHADIA** : On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy each of the following Notifications under section 159 of the Customs Act, 1962 :—

- (i) G. S. R. 403 (English version) and G. S. R. 404 (Hindi version) published in Gazette of India dated the 22nd February, 1969, together with an explanatory memorandum.
- (ii) G. S. R. 443 (English version) and G. S. R. 444 (Hindi version) published in Gazette of India dated the 19th February, 1969, together with an explanatory memorandum. [Placed in Library. See No. LT-259/69]

**Review on the working of Indian Oil Corporation Ltd and Annual Report of the Indian Oil Corporation Ltd.**

**THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN)** : I beg to lay on the Table a copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956 :

- (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1967-68.
- (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General there on. [Placed in Library See No. LT-261/69]

**DEMANDS FOR SUPPLEMENTARY GRANTS (GENERAL), 1968-69**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)** : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (General) for 1968-69.

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**DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1968-69**

**THE MINISTER OF RAILWAYS (DR. RAM SUBHAG SINGH)** : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1968-69.

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12.20 hrs.

**STATEMENT RE. REPORTED SEIZURE OF COUNTERFEIT TWO RUPEE NOTES**

**THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI DESAI)** : Sir, the attention of the Government has been drawn to a report appearing in certain newspapers of 7th March, 1969, regarding seizure of counterfeit two rupee currency notes with a face value of over Rs. 1 Crore on 6th March, 1969, at Pugalur near Coimbatore. A full report has been called for from the State Government in this connection. According to the information obtained over the telephone by the C. B. I., from the Superintendent of Police, Economic Offences Wing, Madras, the Tamil Nadu State Police made a seizure of counterfeit two rupee currency notes in Pugalpur (near Coimbatore) and arrested six persons in this connection on the morning of 6-3-1969. According to this information, the value of the notes thus seized is rupees five Lakhs, twenty-five thousand and two hundred and eighty only. It appears that at the time of seizure the numbers had not been printed on the notes. It has also been reported that the forgeries are such as can be easily detected.

The State Police have registered a case under Section 489 (A), (B) and (C) of Indian